

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No. 30142 of 2020

(Arising out of **Order-in-Appeal** No.VIZ-EXCUS-001-APP-147 & 148-18-19, dated
28.09.2018 passed by Commissioner (Appeals), Guntur)

M/s Andhra Data Forms P Ltd.,

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APPELLANT

Plot No. 19 B, D Block Expansion,
Industrial Development Area,
Autonagar, Visakhapatnam,
Andhra Pradesh – 530 012.

VERSUS

**Commissioner of Central Tax,
Visakhapatnam – GST**

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RESPONDENT

Central Excise Building,
Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

APPEARANCE:

for the Appellant

Shri B. Guna Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30244/2021

Date of Hearing: 19.04.2021

Date of Decision: 19.04.2021

JUSTICE DILIP GUPTA

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**